

**F. No.17/145/2014-NM**  
**Government of India**  
**Ministry of Law & Justice**  
**(Department of Justice)**  
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Jaisalmer House, 26 Man Singh Road,  
New Delhi-110011  
Dated: 21.08.2020.

**Sub: Minutes of the Review Meeting on Ease of Doing Business (through VC) held on 14.08.2020 under the Chairmanship of Secretary, Department of Justice**

A review meeting of 'EoDB- Enforcing Contracts Parameter' was held under the Chairmanship of Secretary (J) on **14.08.2020** through Video Conferencing with the representatives from Delhi, Bombay, Calcutta and Karnataka High Courts, and E-Committee, National informatics Centre. List of Participants at **Annexure**. Registrar, Calcutta High Court made two presentations related to already existing Commercial Courts in Alipore and Rajarhat and on reforms undertaken by Calcutta High Court. The details of presentation and key decisions taken during the meeting are as under:-

1.	<p><b>Submission of Data by dedicated Commercial Courts as per prescribed formats provided under the Commercial Courts (Statistical Data) Rules, 2020</b></p> <p><b>Achievement :</b> Statistical data is being generated every month in the prescribed templates and shared to Commercial Division, High Court Calcutta.</p> <p><b>Decision:</b> Kolkata to send previous 3 months' data to DoJ. Kolkata to submit the data regularly in the format prescribed as per the Statistical Data Rules.</p>
2.	<p><b>Issue of Notification for Setting up 2 more Dedicated Commercial with specified value of Rs.3.00 Lakhs</b></p> <p><b>Achievement:</b> No action.</p> <p><b>Decision:</b> Kolkata advised to expedite the matter preferably before end of September.</p>
3.	<p><b>To issue Practice directions to all dedicated commercial courts to follow the timelines provided in the amended CPC provisions of the Commercial Courts Act 2015 and complete the trial and judgement within 500 days</b></p> <p><b>Achievement :</b> Practise directions approved by Working Committee and placed before the Rules Committee.</p> <p><b>Decision:</b> A copy of the Rules be sent to DoJ once approved.</p>


4.	<p><b>To implement automatic and random allocation of all commercial cases provided in the CIS 3.2 Software</b></p> <p><b>Achievement :</b> Since the courts in Alipore and Rajarhat have only Single Judges so all cases go to their courts.</p> <p><b>Decision:</b> Kolkata to keep system ready for Random and Automatic Allocation of Cases in case the number of judges exceeds one.</p>
5.	<p><b>Practice directions to all dedicated commercial courts to follow only 3 adjournment rule suggested under Order 17, Rule-1 of CPC for at least 50% of commercial cases dealt in the dedicated commercial courts</b></p> <p><b>Achievement :</b> The principle of three adjournment rule is totally followed in Alipore Commercial Court.</p> <p><b>Decision:</b> A copy of the Practise Directions be sent to DoJ.</p>
6.	<p><b>To generate cause list for Pre-trial Conference/Case Management Hearing using CIS 3.2 software</b></p> <p><b>Achievement :</b> As informed by Kolkata High Court, Causelist is generated as per stages provided in CIS. Now CMH is strictly followed. <b>28</b> Case Management hearings conducted in Alipore. In Rajarhat Case Management Hearing was done in <b>7</b> cases and <b>5</b> cases have been fixed for Case Management Hearing.</p> <p><b>Decision:</b> As and when cause list for CMH is included in CIS by the E-Committee, the use of same may be started immediately.</p>
7.	<p><b>To issue Practice directions to all Judicial Officers in all Dedicated Commercial Courts and their staff to use 8 Electronic Case Management Tools (eCMTs) provided in the eCourt Service portal for judges and JustIS App</b></p> <p><b>Achievement :</b> Training of Judicial Officers done in the month of November.</p> <p><b>Decision:</b> List of 'advocates to be trained' to be sent to E-Committee. List of Master Trainers be shared. Future training calendar may be shared.</p>
8.	<p><b>To popularize the use of 7 Electronic Case Management Tools(eCMTs) provided in the eCourt Service portal and eCourt Service mobile app for lawyers in collaboration with Bar Council</b></p> <p><b>Achievement :</b> As apprised by Kolkata, they are working on it. Action Plan may be shared by 15/09/2020.</p>
9.	<p><b>To operationalise the Efiling facilities in all dedicated Commercial Courts</b></p> <p><b>Achievement:</b> Not started yet. As apprised by Kolkata HC E-filing is under process of implementation after necessary technological upgradation.</p>

	As apprised by Kolkata HC, one of the reasons for non-implementation of E-filing is non-integration with E-payment portal. Kolkata to begin E-payment of court fee by middle of September.
10	<b>To issue practice directions on e-filing all dedicated commercial courts</b> <b>Achievement : In process.</b>
11	<b>To make the e-filing facilities operational by organizing live training sessions for lawyers on how to use e-filing facilities in all dedicated commercial court complexes</b>  <b>Achievement : None. Under consideration.</b>
12	<b>To operationalise the e-Summons facilities in all dedicated Commercial courts.</b> <b>Achievement : None. Will begin along with Efiling.</b>  <b>Decision: Secretary (J) requested Kolkata to plan and implement all the E-facilities concurrently to avoid loss of time.</b>
13	<b>To issue Practice Directions on implementation of E-Summons by e-mail and sms alert to all dedicated commercial courts.</b>  <b>Achievement : As apprised by Kolkata, there is one Chapter dedicated to E-Summons in the draft Practise Directions placed before the Rules Committee.</b>  The same will be issued after due approval from the committee
14	<b>To provide mandatory column in the e-filing facility so that lawyers mandatorily fill up email id and mobile number of both the plaintiff and defendant.</b>  <b>Achievement : Email ID and Mobile nos. made mandatory while filing</b>
15	<b>To finalize training calendar separately for judges, commercial court staff and lawyers.</b>  <b>Achievement:</b> In the process of sending names of advocates to E-Committee for training. Schedule of training will be shared.
16	<b>Completion of Civil Works for setting up all Dedicated Commercial Courts in Kolkata</b>  <b>Achievement :</b> The Government of West Bengal has assured that infrastructure will be completed within one month but roof leaking repair will be taken up after monsoon.

**Decision:** To complete all Civil works within one month (by mid-September).

**Key Decisions:**

- i) Bring down pecuniary jurisdiction to 3 lacs. Communication could go **from DoJ to High Court.**
- ii) Kolkata to provide a copy of the communication of High Court with the State Government regarding amendment of Court Fee Act for E-Payment of Court Fee. **DoJ to take up with Chief Secretary.**
- iii) Kolkata to send a copy of the Practise Directions on maximum three adjournments and furnish data of cases with adjournments <3 and those which have adjournments >3.
- iv) List of 'advocates to be trained' to be sent to E-Committee.
- v) Send three months data Data by dedicated Commercial Courts as per prescribed formats provided under the Commercial Courts (Statistical Data) Rules, 2020
- vi) Kolkata to furnish details of time taken for disposal of cases on two parameters. The time taken between Institution of Suit and Judgment, and the time taken between last hearing and pronouncement of judgment.

  
(Ashok Kumar)  
Director

To

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Registrar General, High Court of Bombay, Mumbai
3. The Registrar General, High Court of Karnataka, Bengaluru
4. The Registrar General, High Court of Calcutta, Kolkata.
5. Shri Atul Kurhekar, Member, eCommittee, Supreme Court of India.
6. Shri Soumendra Nath Das, Registrar, Commercial Appellate Division, High Court of Calcutta
7. Shri S.B. Singh, DDG, NIC.

Copy to:

1. PPS to Secretary (Justice)
2. PPS to Joint Secretary (National Mission), Department of Justice, Jaisalmer House, New Delhi

## Annexure

### List of participants:

1. Shri Barun Mitra, Secretary, Department of Justice
2. Shri G.R. Raghavender, Joint Secretary, Department of Justice.
3. Shri Ashok Kumar, Director, National Mission, Department of Justice.
4. Shri S.B.Singh, DDG, NIC.
5. Shri Rajendra Badamikar, Registrar General, High Court of Karnataka.
6. Shri T G Shivashankare Gowda, Registrar, Karnataka High Court.
7. Shri D.P.Surana, Registrar (Inspection-I)-cum-nodal authority for Enforcing Contracts, High Court of Bombay, Fort, Mumbai
8. Shri Soumendra Nath Das, Registrar (Commercial Courts Division), High Court of Calcutta
9. Shri Reetesh Singh, Delhi High Court.